

There was no specific understanding about Manning Tables which in the present state of working of the Mint cannot be framed realistically as a basis for deciding the future labour force.

ABOLITION OF THE COURT OF THE JUDICIAL COMMISSIONER IN BHOPAL

*258. SHRI BHERON PRASAD: Will the Minister for STATES be pleased to state:

(a) whether it is a fact that Government propose to abolish the Court of the Judicial Commissioner in Bhopal State; and

(b) if the reply to part (a) above be in the affirmative, (i) when the Court is proposed to be so abolished, and (ii) which High Court will exercise jurisdiction in relation to that State?

THE MINISTER FOR HOME AFFAIRS AND STATES (DR. K. N. KATJU): (a) No.

(b) Does not arise.

APPOINTMENTS OF THE SUBJECTS OF JAMMU AND KASHMIR STATE IN CIVIL AND MILITARY SERVICES OF THE UNION

*263. DR. J. P. SRIVASTAVA: Will the Minister for HOME AFFAIRS be pleased to state whether subjects of the Jammu and Kashmir State are eligible for appointment to civil and military services of the Union of India in the same way as the citizens of the other parts of the Union?

THE MINISTER FOR HOME AFFAIRS AND STATES (DR. K. N. KATJU): Yes.

AID GIVEN TO RAMESH CHANDRA M. E. SCHOOL OF UDAIPUR (TRIPURA)

30. MUNSHI ARMAN ALI: Will the Minister for EDUCATION be pleased to state:

(a) whether the aid given by Government to the Ramesh Chandra M.E. School of Udaipur (Tripura State) has been stopped since April 1952;

(b) whether the majority of the students of this school are refugee students;

(c) whether the Inspectors who visited the school recommended the grant of aid;

(d) whether any refugee students of the school applied for educational aid and the local supervisor in charge of refugees recommended the grant of such aid; and

(e) whether it is a fact that the Divisional Officer objected to the grant of aid on the plea that the Headmaster of the school is a 'Communist'?

THE MINISTER FOR EDUCATION AND NATURAL RESOURCES AND SCIENTIFIC RESEARCH (MAULANA ABUL KALAM AZAD): (a) No.

(b) Yes.

(c) Yes.

(d) Yes. 48 refugee students applied for aid, which was recommended by local supervisor.

(e) No.

OPERATION OF JAIL CODE IN TRIPURA

31. MUNSHI ARMAN ALI: Will the Minister for STATES be pleased to state:

(a) whether there is any Jail Code in operation in the Tripura State;

(b) whether there are any special rules in existence in the Tripura State for the detenus in Tripura Jails; and

(c) whether it is a fact that Division I detenus in Tripura Jails get Division II treatment?

THE MINISTER FOR HOME AFFAIRS AND STATES (DR. K. N. KATJU): (a) Adoption of the Bengal Jail Code is under active considera-